

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 179 of 2019**

**IN THE MATTER OF:**

**State Bank of India & Anr.**

**...Appellants**

**Versus**

**Visa Infrastructure Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Mr. PBA Srinivasan, Mr. Parth Tandon and Ms. Ichchha Kalash, Advocates.**

**For Respondent: Mr. S.N. Mukherjee, Sr. Advocate with Mr. Sabyasachi Chaudhary and Ms. Nikita Jhunhunwala, Advocates.**

**O R D E R**  
**(Virtual Mode)**

**06.11.2020** From the perusal of the Administrative Order dated 09.10.2020 passed by the Hon'ble Acting Chairperson reviles that split verdict was rendered by Hon'ble Division Bench on 25.09.2019, so the matter has been referred to this Bench for hearing.

The matter was taken up the learned counsel for the Appellant and learned counsel for the Respondent are present.

With consent of the parties matter is adjourned.

List the Appeal on **11<sup>th</sup> December, 2020 at 3:00 PM.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**